

tion of remaining section from Daitari to Banspani.

(b) No, Sir.

(c) Construction of Daitari-Banspani line is being considered as part of the project for Iron Ore export to South Korea. The financial and other details are being finalised by concerned Ministries and M.M.T.C.

Modernisation of the Railways

3197. SHRI BAIKUNTHNATH SAHU: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are taking any steps to modernise the Indian Railways;

(b) if so, what amount has been earmarked for the purpose; and

(c) what are the details of various works which would be implemented for the purpose during the Seventh Five Year Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAV RAO SCINDIA):

(a) Yes, Sir.

(b) No amount is specially earmarked. Expenditure on modernisation is included in the total outlays for the respective works.

(c) Modernisation is being implemented in workshops, rolling stock, track technology, signalling and computerisation.

First Aid Course for DTC Conductors

3198. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is obligatory for the conductors in DTC to undergo first aid course prior to their appointment;

(b) whether it is also a fact that the said course is conducted only in St. Johan Ambulance Association, Delhi Centre;

(c) whether the refresher course is undergone during service period with validation for 3, 5 and 7 years periods respectively;

(d) whether instance have come to the notice of Government that the revalidation certificates were issued by the said Association for 3 years period to the persons who successfully underwent five years course vide Batch No. 191/85 in 1985;

(e) if so, what are the reasons therefor and what action Government contemplate to take against the said Association; and

(f) whether in view of the monopoly of the single institute Government would propose to allow the job of first aid training to some other institute in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) Section 21-A of the Motor Vehicles Act, 1939 stipulates that "No person shall act as a conductor of a stage carriage unless he holds an effective conductor's licence issued to him authorizing him to act as such conductor; and no person shall employ or permit any person who is not so licensed to act as a conductor of a stage carriage." In terms of Delhi Motor Vehicle Rules, 1940, the conductor's licence is granted by the licensing authority to the applicant after he produces the prescribed medical certificate showing *inter alia* that the applicant is qualified to use a first aid box. DTC employs person as a conductor only when he has a valid conductor's licence issued by the licensing authority.

(b) to (f) Information is being collected.